

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322
CA-537/2020, CA-319/2022
IN
21(ND)/2010

IN THE MATTER OF:

Sh. Subsah Chander Gupta & Anr. Petitioner/Applicant
Vs.
M/s. Sabina Wollen Mills Pvt. Ltd. & Ors. Respondent

Order u/S. 397-398

Order delivered on 01.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Mr. Rajnish Sinha, Mr. Dhruv Jain, for R-1-5, 13 & 14, Mr. Mohit D. Ram, Adv. for R-Sanjay Gupta, Mr. Rakesh Kumar, Mr. Ankit Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Advs. For R-7, Mr. Virender Ganda, Sr. Adv., Ms. Henna Gorge, Adv. For Respondent- Jadish Lal Gupta

ORDER

CA-537/2020, CA-319/2022

The parties are directed to comply with the order dated 12.02.2024 & 15.04.2024 within two weeks.

List the matter **on 23.09.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)